



2025:DHC:252-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 572/2025, CM APPLs. 2722/2025 & 2723/2025

UNION OF INDIA & ORS.Petitioner
Through: Mr. Ishkaran Singh Bhandari,
CGSC with Mr. Rajat Mohan Dwivedi,
Advocate.

versus

RAVI PRAKASHRespondent
Through: Ms. Esha Mazumdar, Advocate.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

JUDGMENT (ORAL)

17.01.2025

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C. HARI SHANKAR, J.

1. The impugned order is an order passed in one of a batch of Original Applications which were disposed of by the Central Administrative Tribunal¹ without discussing the individual features of any of the case.

2. We have already laid down the principles which apply in such cases in our decisions in *Staff Selection Commission v Aman Singh*² and *Staff Selection Commission v Amit Goswami*³. Similar matters have been quashed and remanded for *de novo* decision on the merits of the matter.

¹ "the Tribunal" hereinafter

² 2024 SCC Online Del 7600

³ 2024 SCC Online Del 7985



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3. Following the said decisions, the impugned order is quashed and set aside.
4. O.A. 1101/2024 stands remanded to the Tribunal for *de novo* decision in light of the principles laid down by us in the aforementioned judgments.
5. Let the parties appear before the Tribunal on 29 January 2025.
6. We request the Tribunal to decide the matter as expeditiously as possible.
7. The petition is accordingly allowed.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JANUARY 17, 2025/yg

Click here to check corrigendum, if any